

(4)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

O.A.No.1401/96

Date of decision: 23.12.96

Between:

Y. Narendra Reddy ... Applicant

and

Superintendent of Post Offices,
Mahaboobnagar Division. ... Respondent

Mr. M.Tirumala Rao ... Counsel for the applicant

Mr. V. Rajeswara Rao ... Counsel for the respondent

CORAM

Hon'ble Mr. Justice M.G. Chaudhari, Vice Chairman

Hon'ble Mr. H.Rajendra Prasad, Member (Admve.)

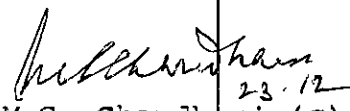
O R D E R

Oral Order (per Hon'ble Mr. Justice M.G. Chaudhari, VC)

Mr. M.Tirumala Rao for the applicant and Mr.V.Rajeswara Rao for respondent.

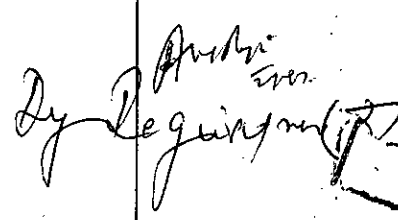
After the matter was heard further for some time, the learned counsel for the applicant seeks to withdraw this O.A. without prejudice to the right of the applicant to adopt such remedies as may be advised in accordance with the law in respect of selection made in pursuance of the notification dated 26.8.96 for which he has applied on 25.9.96, if aggrieved with the same. O.A. disposed of as withdrawn.


H. Rajendra Prasad
Member (Admve.)


M.G. Chaudhari (J)
Vice Chairman

23rd December, 1996

vm


Dy. Registrar

OA.1401/96.

Copy to:-

1 Superintendent of Post Offices,
Mahaboobnagar Division.

- 2 One copy to Mr. M. Tirumala Rao, Advocate, CAT, Hyd.
3. One copy to Mr. V. Rajeswara Rao, CGSC, CAT, Hyd.
4. One copy to Library, CAT, Hyd.
5. One spare copy.

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I COURT

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE M.G. CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR. H. RAJENDRA PRASAD
MEMBER (ADMN)

Dated: 23-12 -1996

ORDER / JUDGMENT

~~M.A./R.A/C.A. NO.~~

O.A. NO.

T.A. NO.

(W.P.)

Admitted and Interim Directions
Issued.

Allowed.

Disposed of with directions

Dismissed:

~~Dismissed~~ as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm.

